

FORM A- Public Announcement

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
DECCAN TRADCOM PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	DECCAN TRADCOM PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	29 th April, 2011
3.	Authority under which corporate debtor is incorporated / registered	ROC – Kolkata
4.	Corporate Identity No. /Limited Liability Identification No. of corporate debtor	U74999WB2011PTC162128
5.	Address of the registered office and principal office (if any) of corporate debtor	P-245 C.I.T. Road Scheme-VIM Kolkata Kolkata WB 700054 IN
6.	Insolvency commencement date in respect of corporate debtor	19 th July, 2023
7.	Estimated date of closure of insolvency resolution process	15 th January, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Arun Kumar Gupta, Regn. No. IBBI/IPA-001/IP-P00013/2016-2017/10037 AFA no.AA1/10037/02/200224/105495 AFA valid till 20.2.2024
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Email: guptaarunkumar2001@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: P-15 Bentinck Street, 3rd Floor Kolkata – 700001 Process Email id: deccantradcom.ibc@gmail.com
11.	Last date for submission of claims	2 nd August, 2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **DECCAN TRADCOM PRIVATE LIMITED** on 19.7.2023 vide NCLT order under C.P. (IB)/115(KB)2022.

The creditors of **DECCAN TRADCOM PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 2.8.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class- NA

Submission of false or misleading proofs of claim shall attract penalties.



Name and Signature of Interim Resolution Professional : Arun Kumar Gupta
Date and Place : 21.7.2023, Kolkata

